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GOVERNMENT OF INDIA
MINISTRY OF FINANCE
DEPARTMENT OF REVENUE
Central Board of Excise and Customs

Notification No. 105/2012 - Customs (N.T.)

New Delhi, the 16th November, 2012

G.S.R.....(E).- In exercise of the powers conferred by sub-section (2) of section 146 of the Customs Act, 1962 (52 of 1962), the Central Board of Excise and Customs hereby makes the following regulations further to amend the Customs House Agents Licensing Regulations, 2004, namely:-

1. (1) These regulations may be called the Customs House Agents Licensing Regulation, 2012.

(2) They shall come into force on the date of their publication in the Official Gazette.

2. In regulation 11 of the Customs House Agents Licensing Regulations, 2004,-

(a) in sub-regulation (1), the following proviso shall be inserted, namely:-

"Provided that licence granted to a Customs House Agent, authorized under the Authorised Economic Operator Programme, shall be valid till such time the authorization granted to the Customs House Agent under the Authorised Economic Operator Programme is valid."

(b) in sub-regulation (3), the following proviso shall be inserted, namely:-

"Provided that there shall be no fee for renewal of a licence under sub-regulation (2) in respect of the Customs House Agents authorized under the Authorised Economic Operator Programme."

[F. No. 502/5/2008-Cus.VI]

(S.C. Ganger)

Under Secretary to the Government of India

Note.- The principal notification No. 21/2004-Customs (N.T.), dated the 23rd February, 2004 was published in the Gazette of India, Extraordinary, vide number G.S.R. 132(E), dated the 23rd February, 2004 and was last amended by notification No. 30/2010-Customs (N.T.), dated the 8th April, 2010, vide number G.S.R. 219(E), dated the 8th April, 2010.